

[English]

SHRI H. K. L. BHAGAT: Normally, I would not have got up at this stage and sought your permission. It is very kind of you to allow me to speak for a minute. I represented my party on this Electoral Reforms Committee. I gave my views. We agreed on certain matters and on certain other matters relating to the Representation of People's Act, we did not agree. Everybody must be consulted about the whole thing. The Congress also must be consulted and then only a decision must be taken.

[Translation]

SHRI SATYA PRAKASH MALAVIYA: Mr. Speaker Sir, all the points to which the non. Members drew my attention are very important and I have noted them down.

13.15 hrs.

ELECTIONS TO COMMITTEES

(i) **Agricultural and Processed Food Products Export Development Authority**

[English]

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY): I beg to move:

"That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the Members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act *vice* Shri K. D. Sultanpuri resigned from the Authority."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Agricultural and Processed Food Products Export Development Authority, subject to the other Provisions of the said Act *vice* Shri K. D. Sultanpuri resigned from the Authority."

The Motion was adopted

(ii) **Tobacco Board**

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY): I beg to move:

"That in pursuance of sub-Section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder *vice* Shri J. Chokka Rao resigned from the Board."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder, *vice* Shri J. Chokka Rao resigned from the Board."

The motion was adopted

MR SPEAKER: Now, the House stands adjourned for Lunch and will re-assemble at fifteen minutes past fourteen of the clock

13.17 hrs.

The Lok Sabha then adjourned for Lunch till fifteen minutes past Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at twenty-two minutes past Fourteen of the Clock

[SHRI JASWANT SINGH *in the Chair*]

ELECTIONS TO COMMITTEES
CONTD

(iii) **Committee on Estimates**

[*English*]

SHRI HANNAN MOLLAH (Uluberia) I beg to move

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 31 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member of the Committee on Estimates for the unexpired portion of the term of the Committee *vice* Shri K C Tyagi resigned from the Committee "

MR CHAIRMAN The question is

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the committee on Estimates for the unexpired portion of the term of the Committee *vice* Shri K C Tyagi re-

signed from the Committee "

The motion was adopted

(iv) **Committee on Public Undertakings**

SHRI BASUDEB ACHARIA (Bankura) I beg to move

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 245 read with sub-rule (i) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on Public Undertakings for the unexpired portion of the term of the Committee *vice* Sarvashri Daulat Ram Saran and Hukumdeo Narayan Yadav ceased to be members of the Committee on their appointment as Ministers "

MR CHAIRMAN The question is

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312 B of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on Public Undertakings for the unexpired portion of the term of the Committee *vice* Sarvashri Daulat Ram Saran and Hukumdeo Narayan Yadav ceased to be members of the Committee on their appointment as Ministers "

The motion was adopted

(v) **Committee on Public Accounts**

SHRI SONTOSH MOHAN DEV (Tripura West) I beg to move

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of